

Name of Programme	Achievement		
	1996-97	1997-98	1998-99
Development of Women & Childeren in Rural Areas (No. of Groups)	9622	2717.00	4249.00
Training of Rural Youth for Self Employment (No. of Trainees)	27185	14125.00	9791.00
Supply of Toolkits (in Nos.)	0	20662.00	20264.00
Accelerated Rural Water Supply Programme (Habitation Covered)	5546	0.00	16351.00
Rural Water Supply Programme (Population Covered in lakh)	21.29	0.00	36.68
Central Rural Sanitation Programme (No. of Latrins Consturcted)	19102	0.00	45251.00
National Old Age Pension Scheme (No. of Beneficiaries)	0	828769.00	731149.00
National Family Benefit Scheme (No. of Beneficiaries)	0	47912.00	54353.00
National Maternity Benefit Scheme (No. of Benificeries)	0	157933.00	167046.00

Fund for Rural Development

‡281. SHRI BARJINDER SINGH HAMDARD:
SHRI BALWANT SINGH RAMOOWALIA:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether it is a fact that a fund has been set up to provide loans for formulating projects for providing basic facilities for rural development;
- (b) if so, when this fund was set up and what was the total amount deposited in this Fund at the end of March, 1999;
- (c) whether loans were disbursed from this Fund during 1998-99; and

‡Original notice of the question was received in Hindi.

(d) if so, the names such States and the amount given to each of them?

THE MINISTER OF RURAL DEVELOPMENT (SHRI SUNDER LAL PATWA): (a) No such fund has been set up by the Ministry of Rural Development to give loans. However the Ministry of Rural Development is administrating a Fund by the name National Fund for Rural Development which was set up in 1984. Grants are given from this Fund to the implementing agencies.

(b) to (d) Questions do not arise.

Indictment of Rural Development Agencies by CAG

282. SHRIMATI JAYAPRADA NAHATA: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether it is a fact that the CAG has indicted District Rural Development Agencies for subsidy to the ineligible misuse and diversion of funds, violation of guidelines etc;

(b) if so, the details thereof, giving the details of the DRDAs that have been indicted; and

(c) the reaction of Government thereto?

THE MINISTER OF RURAL DEVELOPMENT (SHRI SUNDER LAL PATWA): (a) and (b) The Report of the Comptroller and Auditor General of India for the year ended March, 1998 cites certain instances of irregularities in respect of some District Rural Development Agencies (DRDAs). The instances cited are:

- (i) the DRDAs of Dausa and Sriganga Nagar in Rajasthan for payment of subsidies to ineligible beneficiaries under Integrated Rural Development Programme (IRDP);
- (ii) the DRDAs of East Godavari, Kurnool, Nalgonda and Ranga Reddy in Andhra Pradesh for mis-utilization of Employment Assurance Scheme (EAS) funds;
- (iii) the DRDAs of Kakinanda in Andhra Pradesh for diversion of IRDP funds for Central Rural Sanitation Programme (CRSP) works;
- (iv) the DRDAs of Koraput and Ganjam in Orissa for submission of utilization certificate before incurring expenditure under IRDP; and